OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH ALLAHABAD

(THIS THE 18th DAY OF November, 2009)

PRESENT:

HON'BLE MR. JUSTICE A.K. YOG, MEMBER-J HON'BLE MR. S. N. SHUKLA, MEMBER-A

ORIGINAL APPLICATION NO. 612 OF 1999

(U/s, 19 Administrative Tribunal Act. 1985)

UKESH CHANDRA a/a 43 years Son of Sri Udai Chandra Posted as Chargeman-II (Tech) Opto Electronics Factory Raipur, Dehradun.

. Applicant

By Advocate: Shri Lalji Sinha.

Versus

- Union of India, through the Secretary Ministry of Defence (Production) New Delhi.
- The Ordnance Factories Board 10-A Shahid Khudiram Bose Marg, Calcutta through its Chairman.
- The General Manager Opto Electronics Factor Raipur, Dehradun.

. Respondents

By Advocate: Sri R. D. Tiwari

ORDER

(DELIVERED BY: JUSTICE A. K. YOG- MEMBER-JUDICIAL)

Heard Shri Lalji Sinha learned counsel for the Applicant.

This OA, filed in the year February, 1999, has been listed for hearing today.

- In view of the above, we dispose of this OA finally as agreed by Shri Lalji Sinha, Advocate, appearing on behalf of the applicant.
- 3. It is pointed out that an application with affidavit was filed in May, 2007 annexing certain documents and an order passed after filing of the OA. Seniority is revised from time to time, ten years

have passed, when impugned seniority order was passed. We are not in position to have seniority/position as on date.

- 4. Taking into account totally of the circumstances of this case, direct the applicant to file a parawise comprehensive representation (raising all his grievances in this respect) along with certified copy of this order as well as copy of the OA (both compilation I and II) before Respondent No. 2/The Ordnance Factories Board 10-A Shahid Khudiram Bose Marg, Calcutta through its Chairman, within 6 weeks from today and the said representation authority provided shall, is filed stipulated/contemplated above, decide said representation within 4 months of the receipt of representation (provided as filed above) by passing reasoned/speaking order in accordance with law. Decision taken shall be communicated to the applicant forthwith.
- 5. O.A. stands finally disposed of subject to above directions.

No costs.

Member (A)

Member (J)